

assets of the approximate value of over Rs. 18 lakhs were seized during the period 1st January, 1982 to 31st May, 1982. Similarly, during the period 1st June, 1982 to 20th June, 1982, according to information presently available, *prima-facie* unaccounted cash of over Rs. One lakh was seized. No one was arrested during these raids as there is no such provision under the Income-tax Act. Reward is given to the informers in accordance with the existing rules in this regard. In suitable case interim reward is also given. There is no scheme at present to give reward to the officials of Income-tax Department for their role in raids.

Setting up New Naval Academy at Azhimala, Kerala

243. SHRI K. A. RAJAN:

SHRI P. K. KODIYAN:

SHRI A. NEELALOHITHA-DASAN NADAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have approved the setting up a new Naval Academy at Ezhimala near Cannanore in Kerala; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTER OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) The proposed Academy, which will cater for training of 500 officers/cadets, will be set up in an area of about 1200 acres. The project is likely to be completed within 4 to 5 years. The Academy will have training facilities for Seaman-ship, Navigation, Communication Gliding, Water-manship, etc.

I.M.F. SPECIAL LOAN

244. DR. SUBBRAMANIAM SWAMY: Will the Minister of FINANCE be pleased to state:

(a) the amount of the IMF special Loan drawn by Government to date;

(b) the amount likely to be drawn in the next six months; and

(c) the rate of interest at which these drawn events are to be paid back?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a): Under the Extended Arrangement, India has made purchases in three instalments from the Fund in an amount equivalent to SDR 900 million.

(b) The phasing of purchases for the second year of the Extended Arrangement has still to be determined.

(c) Purchases under Extended Fund Facility consist of a mix of ordinary funds and borrowed resources. The amount of SDR 900 million has been made available in a mix of 1:1 of ordinary funds and borrowed resources. There are separate schedules of charges for the two sources of funds. Upto April 30, 1982, the interest charge on use of ordinary resources was 6.25 per cent. From May 1, 1982, the rate has been raised to 6.6 per cent. With regard to borrowed resources, the rate of charge upto December 31, 1981 was 13.33 per cent. For the period January-June 30, 1982, the rate of charge is 12.97 per cent.

Non-Advancing of Credit by Banks in Bihar to Cottage Mini and Small scale Industries

245. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether any directives by the Reserve Bank of India or by various Head Offices of the respective banks have been issued to their branches in Bihar not to advance any credit to cottage, mini and small scale industries being set up for productive purposes and self-employment;

(b) if so, details thereabout and the maximum limit of such credit being not advanced; and

(c) how many industries in the above category have been advanced credit during the last ten months, district-wise in Bihar

and block-wise in the districts of Madhubani and Darbhanga and how many are pending disposal?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Reserve Bank of India have reported that they have not issued any such directives to banks nor are they aware of any

such instructions issued by other banks to their branches in Bihar.

(c) District-wise outstanding advances of scheduled commercial banks to small scale industries in Bihar as at the end of June, 1980 (latest available) are given in the attached statement. Similar figures for individual blocks in districts are not available.

Statement

Outstanding advances of Scheduled Commercial Banks to small scale Industries in Bihar as at the end of June 1980

District	No. of Accounts	Amount Outstanding (Rs. lakhs)
(1)	(2)	(3)
Aurangabad	455	20.62
Begusarai	182	97.82
Bhagalpur	2,038	372.25
Bhojpur	348	69.53
Dharbhanga	624	69.67
Dhanbad	964	700.58
East Champaran	245	29.66
Gaya	546	153.74
Giridih	438	242.82
Gopalganj	109	15.29
Hazaribagh	900	213.36
Katihar	181	56.01
Madhubani	388	15.86
Monghyr	418	89.32
Muzuffarpur	675	314.63
Nalanda	561	56.69
Nawadah	140	10.75
Palmau	707	117.15
Patna	1,650	1022.13
Purnea	445	180.26

1	2	3
Ranchi	1,885	886.21
Rohtas	387	114.32
Saharsa	549	52.74
Samastipur	209	37.90
Santhal Parganas	2,886	197.57
Saran	366	39.34
Singhbhum	1,380	694.35
Sitamarhi	519	28.85
Siwan	219	31.51
Vaishali	290	10.93
West Champaran	280	49.07

**Promotion of Employees of Directorate
General Ordnance Factories as Charge-
man Grade II**

246. SHRI ERA ANBARASU: Will the Minister of DEFENCE be pleased to state:

(a) the steps taken by Government to implement the judgement of the Supreme Court dated 2-2-1981 in Civil Appeal No. 441 of 1981 (Virendra Kumar and others) vs. the Union of India and subsequent order of the Court of 5th March, 1982 regarding the promotion of employees of the Directorate General, Ordnance Factories as Chargeman Grade II on completion of two years' service;

(b) if no steps in this regard have been taken so far, the reasons therefor; and

(c) the action now Government propose to take in the matter and by when?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) to (c) The modalities of implementation of the Judgement dated 2-2-1981 (not 1-2-81) read with Order dated 5-3-1982, of the Supreme Court are under examination. Efforts are being made to expedite finalisation of the case.

Tourism Charters

247. SHRI K. T. KOSALRAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the details of 38 tourism charters which have been cleared by Government.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): The details of the tourism charters from Europe to India are still under negotiation. Tentatively they will operate on once-a-week basis from October 1982.

**Assessment of Cash Compensation
Support scheme**

248. SHRI B. D. SINGH:

SHRI RAJESH KUMAR SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have made any assessment with regard to the utility or otherwise of the cash compensation support scheme to boost exports;

(b) if so, to what extent the scheme has contributed to an increase in exports and to what extent the inflow of foreign ex-